IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY,THE EIGHTEENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 24043 OF 2025

Between:

M/s. Lakshme Durga Constructions, Rep. by its Proprietor, Smt. B. Amruthavalli 1- 2- 30/D/412, Diamond Palace Nizampet Road, Kukatupally- 500072 Hyderabad, Telangana State

...PETITIONER

AND

1. The Assistant Commissioner of State Taxes, Hydernagar- I circle, Hyderabad
2. State of Telangana, Rep. by its Principal Secretary to Government, Revenue (CT- II) Department, Secretariat, Telangana, Hyderabad District.
3. Union of India, rep. by its Secretary (Finance), Ministry of Finance, North Block, New Delhi- 110 001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ or order or direction declaring the action of the 1st Respondent in issuing summary of show cause notice dated 29. 11. 2024 as nonest, null and void and contrary to the judgment of this Hon'ble Court in W. P. No. 21101/2024, dated 28. 2. 2025, and consequently set aside the same along with the consequential assessment order dated 25. 2. 2025 or in the alternatively grant leave to avail the appellate remedy against the assessment order dated 25. 2. 2025 passed by the 1st Respondent under the Goods and Service Tax Act, 2017

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of recovery of the disputed demand pursuant to the impugned assessment order dated 25. 02. 2025 passed by the 1st Respondent for the tax

period for the period 2020- 21, pending disposal of the Writ Petition as otherwise the Petitioner will be put to serve loss and hardship.

Counsel for the Petitioner: SRI. K P AMARNATH REDDY

Counsel for the Respondent Nos.1&2: SRI SWAROOP OORILLA Special Govt Pleader for State Tax

Counsel for the Respondent No.3: SRI B. MUKHERJEE SC FOR CENTRAL GOVERNMENT

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 24043 of 2025

ORDER:

Sri K.P. Amarnath Reddy, learned counsel appears for petitioner.

Sri Swaroop Oorilla, learned Special Government Pleader for State Tax appears for respondent Nos.1 and 2.

2. This Writ Petition is filed with the following prayer:

> ".....to issue a Writ of Mandamus or any other appropriate writ or order or direction declaring the action of the 1st Respondent in issuing summary of show cause notice dated 29.11.2024 as nonest, null and void and contrary to the judgment of this Hon'ble Court in W.P. No.21101/2024 dated 28.2.2025, and consequently set aside the same along with the consequential assessment order dated 25.2.2025 or in the alternatively grant leave to avail the appellate remedy against the assessment order dated 25.2.2025 passed by the 1st Respondent, under the Goods and Service Tax Act, 2017."

3. Learned counsel for the petitioner seeks permission of this Court to withdraw the instant Writ Petition.

4. Learned counsel appearing for respondent Nos.1 and 2 reports no objection.

5. Accordingly, the instant Writ Petition is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. K P AMARNATH REDDY Advocate [OPUC]
2. One CC to SRI B. MUKHERJEE SC FOR CENTRAL GOVERNMENT [OPUC]
3. Two CCs to GP FOR STATE TAX, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

BSR
BS

HIGH COURT

DATED:18/09/2025

ORDER

WP.No.24043 of 2025



DISMISSING THE WP
AS WITHDRAWN
WITHOUT COSTS

27/10/25